

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00572/2020

Dated Thursday the 21st day of January Two Thousand Twenty One

CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)
HON'BLE SHRI. T. JACOB, Member (A)

(Through Video Conferencing)

K. Meera Bai, Aged 65, W/o. Late K. N. Kempulingam (ELT. TLW 639),
Residing at C/o. K. Rajashree,
S.R.P. Colony,
Periyar Nagar, Chennai 600082.Applicant

By Advocate M/s. R.Y.George Williams & G.K.Thamizh Arasan

Vs

1.Union of India,
rep by the General Manager,
Southern Railway,
Park Town, Chennai 600003.

2.The Chief Electrical Engineer (Shop),
Staff Pension, Pension Section,
Southern Railway, Perambur Carriage Works,
Perambur, Chennai 600011.Respondents

By Advocate Mr. P. Srinivasan, Sr. Standing Counsel for Railways

ORAL ORDER**(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))**

The relief prayed for in this OA is as follows:

"1. To direct the respondents to consider the applicant's representation dated 23.03.2020 which is duly served to the respondent by requesting to grant her the family pension of remaining 50% and also to grant arrears of family pension to her with interest at the rate of 12 % per annum from the period 05.06.2000 to till her remaining life time.

2. To pass such further or other orders as this Hon'ble Tribunal deem fit and proper in the facts and circumstances of the case and thus render justice."

2. Heard Mr. G. K. Thamizh Arasan, counsel for the applicant & Mr. P. Srinivasan, Sr. Standing Counsel for Railways appearing for the respondents on advance notice.

3. At the time of hearing, counsel for the applicant submits that this OA may be disposed of with a direction to the respondents to dispose of the applicant's pending representation dt. 23.03.2020 within a stipulated time frame.

4. Hence, this OA is disposed of with a direction to the respondents to consider and dispose of the representation of the applicant dt. 23.03.2020 by a reasoned and speaking order as per law within a period of two months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage. No costs.

**(T.Jacob)
Member(A)**

21.01.2021

SKSI

**(S.N.Terdal)
Member(J)**